

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.532/93

Dt. of order: 17.9.93

Tej Mal Joshi

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. J. K. Kaushik

: Counsel for applicant

CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr.O.P. Sharma, Member (Adm.)

PER HON' BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant.

The applicant was awarded the punishment by the Disciplinary Authority vide Annx.A-1 dated 28.8.92. He preferred an appeal before the Appellate Authority, Director, Postal Services and the said appeal is still pending. During the pendency of the appeal, the Director, Postal Services, served a notice, Annx.A-2 and directed the applicant to show cause in writing why the penalty awarded by the Disciplinary Authority should not be enhanced and the penalty of removal from service should not be imposed. The applicant can file a representation against the order dated 16.8.93 and can take all objections which he wants to raise before the Tribunal including the question of jurisdiction, discrimination or any other question involved in the matter. The respondent Appellate Authority, Director Postal Services, will decide the appeal and the notice Annx.A-2, after considering the representation of the applicant in detail and shall pass a speaking order. It is further directed that the matter should be decided within a period of 3 months on receipt of a copy of this order. If the applicant feels aggrieved after passing of the order, he may approach this Tribunal by filing a fresh O.A. The O.A. is disposed of accordingly.

(O. P. Sharma)
Administrative Member